

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 813 of 2020

IN THE MATTER OF:

**Logwell Logistics and
Aviation Services (OPC) Pvt. Ltd.
Versus**

...Appellant

Velankani Electronics Pvt. Ltd.

...Respondent

**Present: For Appellant : Mr. Uddaym Mukherjee and Ms. Madhurika
Ray, Advocates**

O R D E R
(Through Virtual Mode)

23.09.2020 The issue raised in this appeal is that the Adjudicating Authority could not decline to admit Appellant's application under Section 9 of the 'I&B code' merely on the ground of 'Corporate Debtor' being a solvent company when 'debt and default' were admitted.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for Admission (After Notice)' on **5th November, 2020**.

Appellant may file short written submissions, not exceeding three pages, within two weeks.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V.P. Singh]
Member (Technical)

/ns/gc/